

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CORAM:

Present:

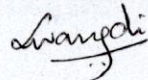
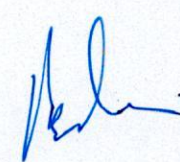
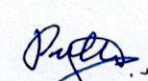
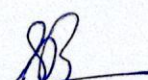
C.P No. 10/(MAH)/2016
CA No.
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.01.2017

NAME OF THE PARTIES: M/s. Ricoh Company Ltd.
V/s.
M/s. Ricoh India Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr Janak Dwarkadas, Sr counsel a/w Shankh Sengupta a/w Digum Wangdi i/b Trilegal (10/01/17) for Petitioner	}	
2.	MR. CICCU MUKOPADHYAYA - SR. ADVOCATE a/w. MR. SULARA NEWARI a/w. MR. HATEEK PATI i/b. KEYSTONE PARTNERS FOR RESPONDENT NO. 1	}	
3.	Mr. Ajay Khairi i/b The Law Point - For Respondent No. 8 - BSE		
4.	Mr. Pulkat Sukhranani i/b The Law Point - For R9 - SEBI		
5.	Mr. Sameer Bhattacharya Advocate for Respondent 3 to 5		

Cont.... on pg.2

Order

CP No.10/213,241-242/NCLT/MB/MAH/2016

At request of the parties, list this matter for hearing on 23.2.2017.

Sd/ -

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/ -

V. NALLASENAPATHY
Member (Technical)